

CBI No. 111/2019
CBI VS. SUMANT KUMAR MISHRA & ORS

18.07.2020

Present: Sh. Om Prakash Ld. PP for CBI.

None for accused persons.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments.

It is informed by the Reader that Ld. Counsel for A-1 is from Legal Aid but his particulars are not available in the record. Reader and Ahlmad are directed to trace out the particulars of Legal Aid Counsel of A-1.

Sh. K. M. Dwivedi Ld. Counsel for A-3 R. S. Gupta and A-6 Jeevan Kumar has sent WhatsApp messages that he is in his native place at Gorakhpur and he is a patient of diabetic and B. P., therefore, due to Corona pandemic he is not ready to come back to Delhi. He further informed that he would not be able to argue the matter through video conferencing and to send his written submissions because his files are lying in his Chamber in Rohini Court. He wants to argue the matter physically.

Ld. Counsel for other accused persons had already sent their refusal regarding filing written submissions or online arguments and have stated that they will argue only on physical appearance.

Ahlmad is directed to issue notices to the Ld. Counsel(s) for accused persons only for briefing session on **22.07.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for accused persons. This order be uploaded by the Reader on the official website.





(AMIT KUMAR)

Special Judge, PC Act, CBI-04,
RADC/ND/18.07.2020